Date: 9.4.1990.

Ndither the applicant nor his advocate is present. Mr.J.G. Sawant Advocate appears for the Respondents. He has filed proof of service of replon applicant which is taken on record

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is therefore, kept on Sine-die list.

Mr. Sawant says that at the time of fixing the date of hearing notice may be issued to Respondent No.1. Notice may also be issued to the applicant.

Registrar.

As per direction of the Hon ble Vice Chaliman dated 22:1.93, the matter is taken out from Sine-die list. ed for final hearing on 11110 notices to the parties as pe

more issued to applicant & P. M. 1 on 21/11/93.

Date: Applicant in gerson / by int by J & Sawan Couns.1 As requered by mr Savant The matter :

Dy. Registras

Date 1 Per Tribunal Applicant in person / by NOY Advocate / Respondent by f. & Borlade Internation Counsil man Dan Invelcer for The matter adjourned to for final Heavily None for the applicant. Shir J. b. Sanant- coursel for the respondents. This case was taken out from Sine-die list. The Notice was issued to the applicant on 21.10-93. Thereafter the case has come up for hearing twice for 1.11-9 3 and 12-1-9 4. On both oceastions no body appeared on behalf If the application is dismissed in default of appearance MRKelLIC (m- R. Kolhatkan) (Lalosh mi Swaminothan) m(A)(T)m.

arder/Judgement despatched to Applicant/Respondent (s)

1075jan.

on 1/3/471

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